

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.1117

TO BE ANSWERED ON THE 29TH APRIL, 2016

DEVELOPMENT AROUND DEFENCE LAND

1117. DR. KIRIT SOMAIYA:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- (a) whether several representations have been received by the Government about the compulsion / hardship faced for obtaining No Objection Certificate from local military authorities in connection with development around the defence land in Mumbai and other parts of the country;
- (b) if so, the details thereof;
- (c) whether a circular issued in 2011 on the background of 'Adarsh Housing Society' case is creating hurdles in the development / redevelopment of thousands of structures in Mumbai, Pune and Kolkata;
- (d) if so, the details thereof; and
- (e) the corrective measures taken by the Government in this regard?

A N S W E R

MINISTER OF DEFENCE

j{k k ea=h

(SHRI MANOHAR PARRIKAR)

¼Jh euksgj ijhZdj½

(a) to (e): Guidelines for issue of NOC for building constructions being undertaken in the vicinity of Defence installations, were issued vide circular dated 18.05.2011. References and representations have been received from time to time, citing problems on account of application of these guidelines. In view of the references and representations the guidelines dated 18.05.2011 were reviewed and amended twice i.e. on 18.3.2015 and 17.11.2015. As per amendment done on 18.3.2015 a proviso was added under para 1 (b) of the guidelines inter-alia, to the effect that NOC will not be required in respect of a construction for which permission was granted by competent municipal authority prior to 18.5.2011. By amendment of 17.11.2015 a second proviso was added under para 1(b) of circular dated 18.05.2011 which inter-alia, provided that in case of construction proposed in line with or behind building of four storeys or more already existing within 500 meters of the periphery of any Defence Establishment, State Government / Municipal authority may after obtaining comments from LMA and giving consideration to the same, decide whether to approve such proposals or not.
